

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 422/TT/2019

- Subject** : Petition for truing up of tariff of the 2014-19 period and determination of tariff of 2019-24 period for one asset under “Common System associated with East Coast Energy Private Limited and NCC Power Projects Ltd. LTOA Generation Projects in Srikakulam Area -Part-C” in Southern Region and Eastern Region.
- Date of Hearing** : 24.3.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Karnataka Power Transmission Corporation Ltd.
& 25 Others
- Parties present** : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. Instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of 2 nos. 765 kV line bays along with 2x240 MVAR Switchable Line Reactors each at Srikakulam & Angul for termination of both circuit of 765 kV D/C Srikakulam–Angul Transmission Line and 1x330 MVAR 765 kV Bus Reactor at Srikakulam under “Common System associated with East Coast Energy Private Limited and NCC Power Projects Limited LTOA Generation Projects in Srikakulam Area -Part-C” in Southern Region and Eastern Region.



- b. The subject asset was declared under commercial operation on 1.2.2017 and its tariff from COD to 31.3.2019 was approved vide order dated 23.7.2018 in Petition No. 231/TT/2016.
 - c. The time over-run of 19 months and 4 days was condoned vide order dated 23.7.2018.
 - d. Initial Spares claimed are within the norms specified in the 2014 Tariff Regulations. Details of actual/ projected Additional Capital Expenditure (ACE) have been given in the petition.
 - e. Reply to the Technical Validation letter and additional information have been filed vide affidavits dated 30.7.2020 and 20.3.2021 respectively.
3. The representative of the Petitioner pointed out that there is discrepancy in the cash IDC statement. He prayed that Petitioner may be allowed to submit the revised cash IDC statement alongwith revised tariff forms.
4. The Commission allowed the Petitioner to file on affidavit revised cash IDC statement alongwith revised tariff forms by 2.4.2021 with an advance copy to the respondents. The Commission further directed the Petitioner to adhere to the specified timeline and observed that no extension of time shall be granted.
5. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

